

**FORM NO. 63**

[See rule 12B]

**Statement to be furnished to the Assessing Officer designated under rule 12B of the Income-tax Rules, 1962, in respect of income distributed by the Unit Trust of India**  
(Separate forms to be filled up for each scheme)

1. Address of Registered Office
2. Permanent Account Number
3. Previous Year ending
4. Name and address of the office bearers
5. Name of Scheme
6. Face Value of Unit
7. Total No. of Units
8. Details of income distributed :—

<i>Distribution or Payment of Income</i>		<i>Tax payable under section 115R</i>	<i>Interest chargeable under section 115S, if any</i>	<i>Payment towards tax and interest under section 115S (Attach a copy of challans)</i>	
<i>Date(s)</i>	<i>Amount(s)</i>			<i>Date(s)</i>	<i>Amount(s)</i>

**9. Tax payable on income distributed to the Unit holders.**

Enclose audited accounts including balance sheet, annual report, if any, with certified copies of income and appropriation towards distribution of income.

I, \_\_\_\_\_ (Name in full and in block letters) son/daughter/wife of \_\_\_\_\_ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents accompanying such annexure(s), is correct and complete. I further declare that I am furnishing such statement in my capacity as \_\_\_\_\_ (designation) and that I am competent to furnish this statement and verify it.

Verified today the \_\_\_\_\_ day of \_\_\_\_\_

Place \_\_\_\_\_

\_\_\_\_\_  
Signature

**Verification**

I/We \_\_\_\_\_ have examined the books of account and other documents showing the particulars of income earned and the income distributed to the unit holders by the Unit Trust of India for the previous year ending \_\_\_\_\_.

2. I/We declare that the above particulars are true and correct to the best of my/our knowledge and belief.

Place : \_\_\_\_\_

\_\_\_\_\_  
(Signature with name of the Accountant)

Date : \_\_\_\_\_

**Note 1.** “Accountant” means the accountant as defined in the *Explanation* to sub-section (2) of section 288 of the Income-tax Act, 1961.